

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-38/2022/1146/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri Jitu Mani Barman,
District & Sessions Judge,
Goalpara.

Dated Guwahati, the th 16 February, 2024.

Sub:- **Casual leave.**

Ref:- Letter No. DJG/736 Dated 15.02.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **(i) station leave permission, with the official vehicle, at own cost, from the evening of 17.02.2024 till the morning of 19.02.2024** and **(ii) two days casual leave on 21.02.2024 and 22.02.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 20.02.2024 till the morning of 23.02.2024.** The Additional District & Sessions Judge, Goalpara and in his absence, the Civil Judge & Assistant Sessions Judge, Goalpara, in her absence, the Chief Judicial Magistrate, Goalpara, and in his absence, the in-charge CJM, Goalpara will remain in charge of your Court and Office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-38/2022/1147/A, dated , 16-02-2024

Copy to:

✓1. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)